

(b) The achievements as reported by the State Government under the Yojana are as under

- (i) A sum of Rs. 1.27 crores has been disbursed as loan resulting in setting up of 1550 units under the component of Urban Micro Enterprises. 577 persons have been trained/are undergoing training;
- (ii) Under Urban Wage Employment, works costing Rs. 46.69 lakhs have been executed resulting in the generation of 73373 mandays of employment.
- (iii) Under the component of Housing & Shelter Upgradation 51 schemes involving 13496 dwelling units have been approved.

Costly Books

956. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the books have become very costly due to increase in the cost of paper and printing charges causing great hardships to the low and middle class people as they are unable to purchase books;

(b) whether the Government are contemplating to make available books at cheaper rates to these classes of people; and

(c) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAJMANGAL PANDE): (a) There has been an increase in the price of books due to increase in the cost of paper and printing charges.

(b) and (c). Government have been attempting to make books available at cheaper rates, as far as possible. The Government of India (Ministry of I & B) has brought out a low priced series entitled "Books for Millions" in English, "Hum Sab Ki Pustak Mala" and "Hum Aur Hamara Parivar" in Hindi. Apart from this, the NCERT books (Text Books) are available at very reasonable rates since these books are priced on a no profit, no loss basis. The National Book Trust, India bring out books on a variety of subjects for common readers at low prices under the following series:-

- INDIA-THE LAND AND THE PEOPLE
- THE NATIONAL BIOGRAPHY SERIES
- FOLKLORE OF INDIA
- NEHRU BAL PUSTAKALAYA
- AADAN PRADAN
- YOUNG INDIA LIBRARY
- READING MATERIAL FOR NEW-LITERATES
- POPULAR SCIENCE SERIES

The NBT has stepped up its activities. It also gives subsidy to private publishers and voluntary agencies to publish books for children, neo-literates and for the higher education sector by paying the author and illustrator directly and assisting the production of the book. The selling price of such books is controlled by the Trust.

Payment to sugar mills from consolidated fund of India

957. SHRI MANGARAJ MALLIK: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the Sugar Development Fund Act, 1982, inter-alia provides for a fund for defraying expenditure and to make advance loans for rehabilitation and modernisation of Sugar Factory, Research Projects and Undertaking sugarcane development in the factory area,

(b) whether in spite of the creation of the fund, amounts continued to be paid from the Consolidated Fund of India quite frequently, and

(c) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SARWAR HUSSAIN) (a) Yes, Sir

(b) and (c) The Sugar Cess Act, 1982, as amended from time to time, provides for the levy and collection of cess of Rs 14/ per quintal on all sugar produced by any sugar factory in India, for being credited to the Consolidated Fund of India. The Sugar Development Fund Act, 1982 provides that an amount equivalent to the proceeds of the cess levied and collected under the Sugar Cess Act, 1982, reduced by the cost of collection as determined by the Central Government, together with any moneys received by the Central Government for the purposes of this Act, shall, after due appropriation made by Parliament by law, be credited to the Fund. In accordance with these provisions, funds from the Consolidated Fund of India are transferred to the Sugar Development Fund for being applied for the purposes stipulated in the Sugar Development Fund Act.

Drugs Cleared under Drugs and Cosmetic Act from Various Ports

958. SHRIJANAKRAJ GUPTA Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state

(a) the names of medicines that are being cleared under the Drugs and Cosmetic Act from various ports in spite of the fact that the products are not allowed to be marketed in the country of origin and are manufactured specially for exports to third countries,

(b) the details of clarification sought by the government from foreign health authorities in this regard, and

(c) the justification of allowing such imports?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE AND DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI DASAI CHOWDHARY) (a) and (c) Only those drugs are permitted to be imported into the country which are approved for marketing under the provisions of the Drugs and Cosmetics Act and Rules thereunder and also as per the provisions of ITC Policy under O G L and other appendices.

The drugs imported are tested and released only if found to be of standard quality.

Amended Analysis of Imported Eye Drops

959. SHRI UTTAM RATHOD Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state

(a) whether protocols of analysis of certain imported eye drops have been amended and allowed import under new name,

(b) the details of changes in the protocol analysis and how the new product is allowed to be imported under the Second Schedule of Drugs and Cosmetic Act, and

(c) the reaction of the Government in the matter?